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expected to be added during the Sixth Plan period. In addition, the possibility of adding 360 MW from hydro schemes awaiting investment decision was also indicated. However, the Sixth Five-Year Plan 1980-85 has not been finalised by the Planning Commission and approval of the National Development Council has not yet been obtained. Precise targets of addition in the Plan period will be known only after the Sixth Plan is finalised.

(c) There is no proposal to instal additional generating units at Bhakra. However, the possibility of increasing the peaking capability of existing generating units at the Bhakra Power Plant is envisaged. Tests have shown that 120 MW unit at the Right Bank Power House can be operated to 132 MW and the 90 MW unit at the Left Bank Power House can be operated to carry a maximum load of 103 MW with some modifications.

Untapped hydel power potential in the country

50. SHRI KALPNATH RAI: Will the Minister of ENERGY be pleased to state:

(a) whether India has an untapped hydel power potential of 90,000 MW;

(b) whether Government have any plan to explore this potential to meet increasing power needs of the country; and

allocated (c) what amount is for hydel power generation as against other energy resources at all India level?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) to (c) The hydroelectric potential in the country was originally assessed in the fifties by the erstwhile Central Water and Power Commission at about 42 MKW at 60 per cent load factor. This study did not include the seasonal energy generation and also)

did not take into account potential of small schemes which could be covered only by extensive site investigations. Subsequently in October, 1977 a scheme for the reassessment of hydro-potential in the country has been sanctioned. On a rough, calculation, on the basis of data compiled, the totaal hydro potential in the country has been tentatively assessed to be over 75 MKW at 60 per cent load factor.

It is proposed to increase the quantum of hydro power in the total installed capacity during the current pla_n period and beyond. Accordingly, addition of 5115 MW during 1980-85, 15,000 MW during 1985-90 and 20,000 MW during 1990-95 has been Allocation of adequate envisaged. funds to implement this plan will be floalised in consultation with the Planning Commission.

Setting up of High Court Bench at Trivandrum

51. SHRI T. BASHEER: Will the of LAW, JUSTICE Minister AND COMPANY AFFAIRS be pleased to refer to the answer to Unstarred Question 1175 given in the Rajva Sabha on the 11th August, 1980 and state:

(a) whether the Central Government have received any communication from the Government of Kerala regarding the setting up of a High Court Bench at Trivandrum; and

(b) if so, what steps have been taken by the Central Government in this regard?

THE MINISTER OF LAW, JUST!CE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): (a) No, Sir.

(b) Does not arise

Plan to increase coal production

52. SHRI KALPNATH RAI: Will the Minister of ENERGY be pleased to state: